

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

CHENNAI BENCH

(APPELLATE JURISDICTION)

Company Appeal (AT) (CH) No. 06 of 2021

(Under Section 421 of the Companies Act, 2013)

(Arising out of the order dated 05.01.2021 in IA No. 989/2020 in CP

**No. 203/241(HDB)/2020 passed by the
National Company Law Tribunal, Hyderabad Bench)**

IN THE MATTER OF:

1. Netta Shrinivas Zanvar

Flat No, 401, 5th Floor

Janapriya Pramila Enclave

Uma nagar, Begumpet

Hyderabad – 500 106

2. Mukund Ghanshyamdasji Maheswari

Flat No, 401, 5th Floor

Janapriya Pramila Enclave

Uma nagar, Begumpet

Hyderabad – 500 106

..... Appellants

Versus

1. Nagarjuna Agro Chemicals Pvt. Ltd

Flat No. 302, 3rd Floor

Ujwal Bhavishya Complex

Street No. 4, Umanagar

Begumpet

Lalitha Bloom Field

Khajaguda, Serilingampally

Hyderabad – 500 008

**.....Respondent No1/
(Proforma Party)**

2. Shrikant Gopilal Rathi

9, Bahubali Nagar

Gopuri Nalwadi

Nagpur road

- Wardha – 442001 Respondent No.2
3. Mrs. Preeti
9, Bahubali Nagar
Gopuri Nalwadi
Nagpur road
Wardha – 442001 Respondent No. 3
4. Mr. Aviraj
9, Bahubali Nagar
Gopuri Nalwadi
Nagpur road
Wardha – 442001 Respondent No. 4

Present:

For Appellants: Mr. Ariyama Sundaram, Senior Counsel
Mr. Rohini Musa, Advocate
Mr. Zafar Inayat , Advocate

For Respondents: Mr. Manoj Menon - R1
Mr. S. N. Mookherjee, Senior Counsel – R2
Mr. Ratnako Banerjee, Senior Counsel
– R3 & R4
Mr. K. Gowtham Kumar, Advocate
Mr. Nakul Mohta, Advocate
Mr. Kanishk Kejriwal, Advocate
Mr. Amit Rajkotia, PCS - R2 –R4

ORDER
(Through Virtual Mode)

02.03.2021: Heard the Learned Senior Counsel Mr. C. A. Sundaram appearing for the Appellants. At this stage Mr. Monoj Menon, the Learned Counsel of R1 appears and seeks time to file

Reply/Response/Counter and is accordingly permitted to file Reply/Response/Counter of R1 with in two weeks from today.

For R2 the Learned Senior Counsel Mr. S. N. Mookherjee appears along with Mr. K. Gowtham Kumar, Learned Advocate and prays for time to file Reply/Response/Counter of R2 and is accordingly permitted to file Reply/Response/Counter of R2 within two weeks from today.

For R3 & R4 the Learned Senior Counsel Mr. Ratnako Banerjee appears and prays to file Reply/Response/Counter of R3 & R4 and is permitted to file Reply/Response/Counter of R3 & R4 within two weeks from today.

It is made it clear that the copies of Reply/Response/Counter of R1- R4 shall be served upon the Learned Counsels for Appellants five days before the next date of 'Hearing. Soon after the receipt of the Reply/Response/Counter of R1-R4, the Appellants shall file 'Rejoinder' if any, within three days thereafter, of course after serving the copy to the Respondents.

The Learned Counsels appearing for the respective parties are required to file 'List of Dates' and 'Synopsis' before the Office of the Registry if so they desire. Also, the Learned Counsels appearing for the respective parties are required to file 'Notes of Submissions' of the parties containing not more than three to four pages together with the citations which they rely upon.

The Learned Counsels appearing for the parties are required to submit the hard copies of the 'Notes of Submissions' etc., before the 'Office of the Registry', well before the next date of hearing, without fail.

The Registry is directed to List the matter on 18.03.2021.

(Justice Venugopal M.)
Member (Judicial)

(V. P. Singh)
Member (Technical)